

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE  
BENCH KOLKATA, WEST BENGAL

Execution Application No.01/2024/EZ  
O.A. NO. 166 of 2022

In the matter of:

VETERANS FORUM FOR TRANSPARENCY IN PUBLIC LIFE

....Petitioner

Versus

STATE OF BIHAR & Ors

.. Respondents.

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	Copy of the forwarding letter dated 20 <sup>th</sup> August, 2024 duly received on 22 <sup>nd</sup> August, 2024.	-A-	5

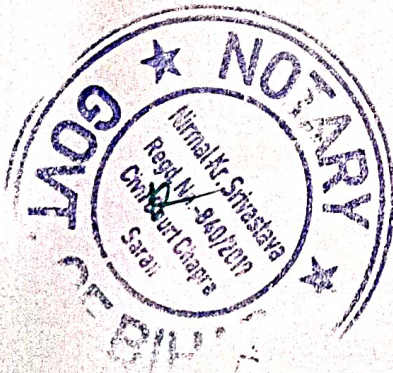
Anamika Pandey  
Adv  
F/748/2009

Anamika Pandey,

Advocate,

8336835229;

legumjure@gmail.com



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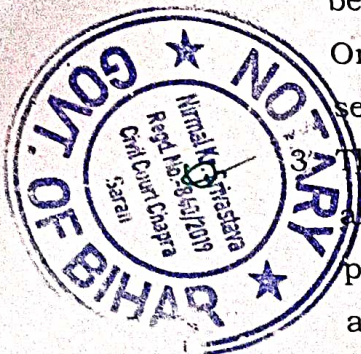
.. Respondents.

Compliance Affidavit on behalf of the respondent no. 6

I, Yatendra Kumar Pal, S/O Ramesh Chandra Pal aged about 32 years, years, by faith Hindu, by occupation Service, working for gain at Deputy Development Commissioner, cum Chief Executive Officer, Zila Parishad, Saran. Bihar., do hereby solemnly affirm and say as follows:

1. That I am the authorised signatory of the respondent no. 6 and I am competent to make and affirm this instant affidavit. I am well acquainted with the facts and circumstances of the instant matter.
2. That the present execution application has been filed by applicant for execution of order dated 1.08.2024 passed by the Hon'ble bench in Execution Application No.01/2024/EZ arising out of Original Application No. 166 / 2022 / EZ was disposed with the separate directions to concerned respondents.

The affidavit of the respondent no. 6 was filed on 1<sup>st</sup> August, 2024 and served. However, the cost could not be deposited with the prescribed time as mentioned in the order dated 1<sup>st</sup> August, 2024 as the respondents are placed in Bihar and the department took reasonable time to comply with the order.



Chief Executive Officer  
Zila Parishad, Saran

4. That it is stated that respondent no. 6 in terms of the previous order of 01.08.2024 a cost of Rs.500/- (Five hundred only) was deposited on behalf of respondent no. 6 by postal order No. 39H800412/16 payable in favour of National Green Tribunal and the same was duly handed over to the department of the National green tribunal, Eastern Zone through the Learned advocate. Copy of the forwarding letter dated 20<sup>th</sup> August, 2024 and duly received on 22<sup>nd</sup> August, 2024 is annexed herewith and marked with letter- A
5. It is humbly prayed that the same be accepted and kept on record.
6. That the statements made in Paragraphs 1 to 2 are true to my personal knowledge, whereas those made in Paragraphs 4 are based on the records.

Identified by me

Anomita Pandey  
Adv  
F/748/2009



I identify the deponent who has Signed / put his / her thumbs impression in my presence.

*[Signature]*  
Advocate 12/9/24

*[Signature]*  
12/9/24

(Deponent)

By Development Commissioner,  
Cum  
Chief Executive Officer,  
Zila Parishad, Saran



-4-

No... 6669  
Date... 18/9/24

Name Yatendra Kumar Pal  
S/o Ramesh Chandra Pal  
Village/City Darbhanga  
District Gazipur

Nirmal Kr. Srivastava  
Notary  
Chapra (Saran) Bihar 18/9/24

Verification

I, Yatendra Kumar Pal, S/O Ramesh Chandra Pal aged about 32 years, years, by faith Hindu, by occupation Service, working for gain at Deputy Development Commissioner, cum Chief Executive Officer, Zila Parishad, Saran. Bihar., do hereby verify the statements made in paragraphs 1 to 5 of the foregoing petition are based on information derived from records which I verily believe to be true and the rest including the prayer portion are my humble submissions before this Hon'ble Tribunal.

Anomika Pandey  
Adv  
F/1748/2009

Date :- 18/9/2024

Place - Chapra

Yatendra Pal  
18/9/24

Deponent

By Development Commissioner  
Cum  
Chief Executive Officer  
Zila Parishad, Saran

I identify the deponent who has Signed / put his / her thumbs impression in my presence.

Nirmal Kr. Srivastava  
Advocate

18/9/24



**Anamika Pandey**

BBA., LL.B. (Hons), PGDPM (NUJS)  
Advocate  
High Court, Calcutta

-5-

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Ref. :

Date **Annexure- A**

Date: 20/08/2024

To,  
The Registrar  
National Green Tribunal, Eastern Zone  
Rajarhat

Subject: Deposit of Postal Order In Execution Case No. 1 of 2024 EZ In Original Application  
No. 166/2022,

Dear Sir,

I am writing to inform you that I am depositing a postal order in the amount of Rs. 500.  
(Rupees Five Hundred Only) in relation to the case titled "Veterans Forum for Transparency In  
Public Life" versus "Bihar State Housing Board & Ors," Execution Case No. 1 of 2024 EZ in  
Original Application No. 166/2022, before the National Green Tribunal.

Please find the details of the postal order as follows:

- Postal Order Number: 39H800412-16
- Amount: Rs. 500 (₹ 500)
- Date of Order: 01/08/2024
- Issued by: Indian Post

I kindly request you to acknowledge the receipt of this postal order and credit the amount to  
the relevant case proceedings.

Enclosed with this letter, you will find:

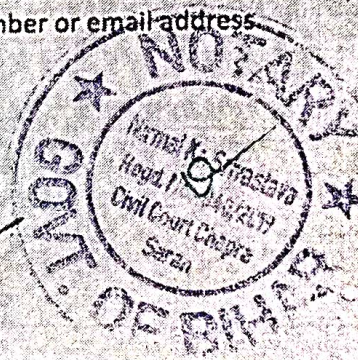
1. The original postal order.
2. A copy of the Order dated 01/08/2024 for your reference.

Should you require any additional information or documentation, please do not hesitate to  
contact me at the above-mentioned phone number or email address.

Thank you for your attention to this matter.

Yours sincerely,

*Anamika Pandey*  
Anamika Pandey  
Advocate



*Received*

*Pandey*  
22/08/2024